



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ५३]

गुरूवार, फेब्रुवारी २, २०१२/माघ १३, शके १९३३

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2011(Maharashtra Act No. 1 of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. 1 OF 2012.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 2nd February 2012).

An Act further to amend the Maharashtra Agricultural Lands
(Ceiling on Holdings) Act, 1961.

Mah. XXVII of 1961. WHEREAS it is expedient further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra Agricultural Lands Short title. (Ceiling on Holdings) (Amendment) Act, 2011.

Amendment of section 28-1AA of Mah. XXVII of 1961. 2. In section 28-1AA of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, in sub-section (3), after the third proviso, the following proviso shall be added, namely :- Mah. XXVII of 1961.

“Provided also that, a person who had not applied for grant of such land within the period of 90 days from the date of commencement of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2001, or who has applied for grant of such land after the said period, shall be eligible for grant of such land if he applies for grant of such land within a period of 90 days from the date of commencement of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2011.”. Mah. I of 2012.